

OFFICE OF THE CIVIL JUDGE (JR. DIVN.), 1st COURT, CHANDERNAGORE, HOOGHLY.

(NODAL OFFICER OF CHANDERNAGORE SUB-DIVISIONAL COURT)

Order No. 99

Date: 6.6.2020

In view of order no. 148 and 149 of the Ld. District Judge, Hooghly dated 05.06.2020, and also in consideration of the present emergency situation caused by the sudden outbreak of COVID-19 PANDEMIC, the undersigned has determined the dates for the computerised filing of urgent matters to be heard by the respective vacation courts of Chandernagore Sub-Division after consultation with the Senior-most Ld. Additional District & Sessions Judge of the Chandernagore Sub-Division over phone.

Given below are the Computerised filing dates for the urgent matters to be heard by the respective vacation courts of Chandernagore according to the Duty Roster determined and modified by the Ld. District Judge, Hooghly in the above mentioned orders :-

CHANDERNAGORE SUB-DIVISION :-

<u>SL. No.</u>	<u>Date of Vacation Court</u>	<u>Judicial Officer who holds the Court</u>	<u>Date of filing of urgent matters to be heard by Vacation Courts.</u>
<u>1.</u>	<u>10.06.2020</u>	<u>Sri Ajaya Raj Syangden,</u> <u>Civil Judge (Sr. Divn),</u> <u>Chandernagore, Hooghly</u>	<u>08.06.2020</u>
<u>2.</u>	<u>11.06.2020</u>	<u>Smt Shukti Tapaswi,</u> <u>Civil Judge (Jr. Divn),</u> <u>1st Court, Chandernagore,</u> <u>Hooghly</u>	<u>08.06.2020</u>

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- The urgent matters to be heard by the above referred vacation courts shall strictly be filed on the dates as mentioned in the table. **Urgent matters, to be heard on the above referred dates of vacation courts, shall not be allowed to be filed on any other date.**
- **Sri Somenath Ghosh** (attached to the court of Civil Judge (Jr. Div.) Addl Court, Chandernagore is deputed to act as the filing clerk of Chandernagore Sub-Divisional Court till 14.06.2020. He will also deal with the filing of matters related to POCSO Act and filing of any other criminal case matter of Chandernagore Sub-Division during the said period.
- The period for computerised filing of matters in Chandernagore Sub-division Court shall be from 11am to 1.30 pm, and after that time period no matter shall be taken for filing .
- As per notification No. 1514-CPC dated 09.04.2020, if any urgent matter is required to be filed, Learned Advocates must make all endeavour to file soft copy of such urgent application /bail application along with other required documents. They are further requested to give an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening of the respective Court, after attaining normalcy and they are further requested to give consent that the matter may be heard through videoconferencing. The petition along with the undertaking, documents, etc. are required to be sent to the email of the District Court and a copy of the same be sent as CC to corresponding PP as the case may be.
- The email of the district court is **hooghlyfiling@gmail.com**. Excepting extremely urgent matter no other matter to be heard. The urgent matter can be heard through video conference using Vidyo Desktop/VideoMobile application or using any other video-conferencing application.
- Nazir of Chandernagore is directed to positively inform the Chandernagore Civil and Criminal Bar Association about this order orally as well as by serving necessary copies of this order to them. He is further directed to send a copy of the same order to office of Ld.District Judge Hooghly and every court of the Chandernagore Sub - Division .
- The filing of all the urgent matters (Civil & Criminal) on 8.06.2020 shall be looked into by Sri Chanchal Biswas, Sheristadar, Civil Judge (Jr. Divn),Additional Court Chandernagore, Hooghly.

Sd/- SHUKTI TAPASWI

[Civil Judge(Jr.Divn)1st court,Chandernagore]

NODAL OFFICER,

CHANDERNAGORE, HOOGHLY.